Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

Appeal No. 85 of 2011 &
I.A. Nos. 152,153 of 2011

Dated : 29th September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M/s Wardha Power Company Limited … Appellant(s)

Versus

Maharashtra State Transmission Company Limited & Ors. ….Respondent(s)

Counsel for the Appellant(s): **Ms. Shikha Ohri & Ms. Surbhi Sharma**

Counsel for the Respondent(s): **Mr. M.Y. Deshmukh, Mr. Shrikant Deshmukh with A.V. Deo (Rep.)**

ORDER

Though the learned counsel for the parties have filed Written Submissions earlier, they want to file comprehensive Written Submissions. Accordingly, they are directed to file the same on or before 18.10.2011 after serving copy on the other side.

Post the matter for reporting compliance on ***19.10.2011.***

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/KS